

ITEM NO.35

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 160/2015

HARVINDER CHOWDHURY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 14903/2015 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 21207/2015 - PERMISSION TO FILE ANNEXURES, IA No. 5983/2016 - PERMISSION TO FILE ANNEXURES, IA No. 22251/2015 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS, IA No. 6917/2016 - STAY APPLICATION)

WITH

W.P.(CrI.) No. 38/2016 (X)

IA No. 19199/2016 - PERMISSION TO FILE ANNEXURES)

W.P.(CrI.) No. 2/2016 (PIL-W)

(IA No. 16253/2016 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 454/2016 - PERMISSION TO FILE ANNEXURES)

W.P.(C) No. 842/2016 (PIL-W)

(IA No. 1/2016 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 21-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Abinash Kumar Mishra, AOR
Mr. Jaspreet Singh Rai, Adv.

Petitioner-in-person

Mr. Satinder Gulati, Adv.
Mr. Raj Kishor Choudhary, AOR
Mr. Mohit Gupta, Adv.

For Respondent(s)

Mr. Amrish Kumar, AOR
Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agrawal, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Balendu Shekhar, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Pratyush Srivastava, Adv.

Mr. Ashish Pandey, AOR
Mr. Nishesh Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Ms. Harvinder Chowdhury, petitioner-in-person states that she will consolidate her suggestions as well as the suggestions given by the Gurudwara Prabandhak Committee. She seeks and is granted eight weeks' time to file a small compilation.
2. List these matters after eight weeks.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)